Mandatory approval of AICTE for B. Pharma/D. Pharma courses

†2993. SHRI GOPAL NARAYAN SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the reason for mandatory approval of AICTE, operated by the Ministry for the accreditation of the course of B. Pharma and D. Pharma conducted under Pharmacy Act despite the fact that Pharmacy Council of India functions under the aegis of the same Ministry;
- (b) the justification for continuing with the necessity of approval from a technical institute such as AICTE for 'B.' Pharma and 'D.' Pharma courses; and
 - (c) whether Government would consider to end this interference of AICTE?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) The Pharmacy Act, 1948 is a specific Act to regulate the profession of pharmacy under Section 3 of the Pharmacy Act, the Pharmacy Council of India (PCI) is constituted with a mandate to prescribe the minimum standard of education required for qualification as a pharmacist to practice the profession of pharmacy.

AICTE Act, 1987 empowers AICTE to regulate technical education in India and technical education as per clause 2(g) of AICTE Act includes programme of Pharma education.

(c) The issue has been discussed and in the meantime, AICTE and PCI have taken a decision to closely work together in granting approval to pharma institutions for pharma courses.

Procurement of medical equipments for Dr. RML hospital, New Delhi

2994. DR. R. LAKSHMANAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that Government without ensuring readiness of infrastructure went ahead and procured various medical equipments worth ₹ 15.93 crore for Emergency Care Centre in Dr. Ram Manohar Lohia Hospital, New Delhi, if so, the details thereof;
- (b) whether Government has taken any serious punitive action against those who are responsible for this;

[†]Original notice of the question was received in Hindi.

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (d) In order to ensure timely supply of equipments and installation thereof in the Emergency Care Centre (ECC) of Dr. Ram Manohar Lohia Hospital once the Centre becomes ready and make the facility available for public use, order for supply of equipments were placed well in time by the said Hospital.

However, there was delay in completion of infrastructure/building of ECC due to mid-course corrections such as strengthening of iron structure and prefabrication of the building on account of seismic zone of Delhi's location, etc. In view of this, the Hospital decided that the equipments procured for this Centre to be distributed to various departments of the Hospital to utilize them in patient care services. The decision for distribution of equipments was temporary and the equipments were reinstalled in New Emergency Care Centre as and when the Centre became fully functional.

Upgradation of medical colleges

†2995. DR. ASHOK BAJPAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether any amount has been sanctioned far the upgradation of medical colleges in India during each of the last three years;
- (b) if so, the names of the colleges which have received funds for upgradation; and
- (c) the number of the medical colleges in Uttar Pradesh which have received funds from Government for their upgradation?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) Yes. Following fifteen (15) Government Medical Colleges have been approved for the upgradation under Phase-IV and V of Pradhan Mantri Swasthya Suraksha Yojana (PMSSY) including three (3) Medical College/Institute in Uttar Pradesh during last three years:—

(i) Patna Medical College and Hospital, Patna

[†]Original notice of the question was received in Hindi.